(vi)   Strict enforcement of provisions of Narcotic drugs and Psychotropic Substances (NDPS) Act, 1985.

(vii)   The Border Guarding Forces such as Border Security Force and Sashastra Seema Bal have been empowered under the NDPS Act for interdiction of narcotic drugs.

(viii) Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.

(ix)   Financial assistance is being provided to eligible States for strengthening their narcotic units.

Introduction of section 14-A to Karnataka Co-operative Societies Act

3666. DR. PRABHAKAR KORE : Will the Minister of HOME AFFAIRS be pleased to state:

(a)   whether the Ministry has received any proposal for introduction of section 14-A to the Karnataka Co-operative Societies Act, 1959;

(b)   if so, whether the same has been kept pending by the Centre; and

(c)   if so, by when it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a)   Yes, Sir. The Karnataka Co-operative Societies (Second Amendment) Bill, 2010, containing the proposal for inserting section 14-A to the Karnataka Cooperative Societies Act, 1959, passed by the State Assembly and reserved by the Governor of Karnataka was received in the Ministry of Home Affairs on 4.5.2010 from the Government of Karnataka.

(b)   The Bill has been examined in consultation with the (i) Ministry of Law and Justice (Legislative Department); (ii) Ministry of Rural Development (Department of Land Resources); and (iii) Ministry of Finance (Department of Financial Services). On the comments of the Department of Financial Services, the State Government of Karnataka furnished their clarifications. The reply of Department of Financial Services on the clarifications of the State Government has been received on 25.4.2012.

(c)   The State Legislations are examined in consultation with the Central Ministries/Departments from three angles *viz.*

(i)   Repugnancy with Central Laws

(ii)   Deviation from National or Central Policy; and

(iii)   Legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify /amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.

Implementation of schemes regarding HUPA in Bihar

3667. SHRI SABIR ALI : Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a)   the details of schemes of Central Government regarding housing and urban poverty alleviation being implemented in Bihar;

(b)   the details of allocations made for the purpose for the current year;

(c)   the allocations during the last three years for the same purpose; and

(d)   the steps being taken to increase the allocation in view of the poor condition of housing and urban poverty alleviation in that State ?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (c)   The following Schemes are being implemented in Bihar, by the Government of India in the housing & urban poverty alleviation sector. Details of allocation under the Scheme for the State of Bihar for the current as well as the last 3 years are as under:

(Rupees in lakh)

Sl. No.	Name of Scheme	Years			
		2012-13	2011-12	2010-11	2009-10
1	2	3	4	5	6
1	Swarna Jayanti Shahari Rozgar Yojana (SJSRY)	2280.22	3158.72	2001.40	1790.24
2	Jawaharlal Nehru National Urban Renewal Mission (JNNURM)	An amount of Rs 699.61 crore has been allocated as 7-year Additional Central Assistance Allocation (ACA) to the State of Bihar under the JNNURM from 2005-2012.			
3	Rajiv Awas Yojana (RAY)	RAY is a demand-driven Scheme which is also depends on the commitment of a State Government to mobilize the financial and technical resources. So no specific allocation has been made for Bihar from the Yojana.			